

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 203 1993.

DATE OF DECISION 22.2.93

K. Rajan

Applicant (s)

Mr. M.R.Rajendran Nair

Advocate for the Applicant (s)

Versus

Chief General Manager, Telecom. Respondent (s).  
Kerala Circle, Trivandrum and others

Mr. M. Mohamed Navaz, ACGSC

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N. DHARMADAN JUDICIAL MEMBER

*The following*

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

## JUDGEMENT

MR. N. DHARMADAN JUDICIAL MEMBER

*2 case*

When this came up for admission, both counsel agreed that the application can be disposed of at the admission stage. Accordingly, the case was taken up for disposal.

2. According to the applicant, he commenced service as a casual mazdoor under the Thiruvalla Sub Division w.e.f. 1978. He was also given approval card No. TLA 322 No. 78-80. He was engaged by the Sub Inspector of Thiruvalla Sub Division. He was given engagement till 1985. Thereafter, he worked under the lineman for short duration on bills. He further submitted that he did not work after 1985 due to his prolonged illness. However, he filed Annexure-I representation before the Chief General Manager, Telecom, Kerala

Circle, Trivandrum with copy to other respondents. The said representation has not been disposed of so far. Applicant also produced Annexures-II and III documents in support of his claim for engagement and contended that he is also eligible to be re-engaged as in the case of M/s. R. Balan and Sukumaran Nair. Since the respondents have not disposed of the representation so far, I am of the view that this application can be disposed of at the admission stage itself *in terms of the agreement.* by appropriate directions. Accordingly, I direct the first respondent to consider Annexure-I representation and pass orders as expeditiously as possible, at any rate within two months from the date of receipt of a copy of this judgment.

3. The application is disposed of as indicated above.
4. There shall be no orders as to costs.

*N. Dharmadan*  
(N. DHARMADAN)  
JUDICIAL MEMBER  
22.2.93

kmn